

**DELHI LEGISLATIVE ASSEMBLY**  
**Bulletin Part-I**  
**(Brief summary of proceedings)**  
**Wednesday, 24<sup>th</sup> June, 2015/ 03 Ashad, 1937 (Saka)**

**No. 08**

**2.00 P.M.**

**Sh. Ram Niwas Goel, Hon'ble Speaker in-Chair**

1. 2:01 P.M.

**Motion under Rule-114:**

Ms. Alka Lamba congratulated the Government for efficiently handling and solving the matter of Resident Doctors' strike in Delhi and fulfilling their demands.

Sh. Rajesh Rishi congratulated the Government for deploying Security Guards in the DTC Buses of Delhi for women's safety.

2. 2:10 P.M.

Sh. Vijender Gupta, Leader of opposition sought to know about the fate of the notice of Calling Attention given by him under Rule-54.

Hon'ble Speaker stated that a Notice of Calling Attention under Rule-54 of Rules of Procedure and Conduct of Business, has been received from Sh. Vijender Gupta, Leader of Opposition.

The Chair stated that although Shri Vijender Gupta had raised the aforesaid issue during the last session also but he may draw the attention of the House on the issue mentioned by him in his notice.

Sri Vijender Gupta stated that Report of 4<sup>th</sup> Delhi Financial Commission has yet not been laid in the House. He demanded that the aforesaid report be immediately presented.

Sh. Vijender Gupta, Sh. Om Prakash Sharma and Sh. Jagdish Pradhan came in the well of the House and started raising slogans demanding the presentation of aforesaid report.

They came near the Chair of the Hon'ble Speaker and continued raising slogans.

The Chair requested them to take their seats but the Members did not move and continued their protest.

***Uproar in the House.***

3. 2:20 P.M.

**Adoption of Reports:**

1. **Shri Jagdeep Singh** moved the following Motion:

“That this House agrees with the First Report of **Business Advisory Committee** presented in the House on 23<sup>rd</sup> June, 2015”.

The Motion was put to vote and adopted by voice-vote.

2. **Shri Dinesh Mohaniya** moved the following Motion:  
“That this House agrees with the First Report of  
**Committee on Private Members Bills & Resolutions**  
presented in the House on 23<sup>rd</sup> June, 2015”.  
The Motion was put to vote and adopted by voice-vote.

***Sloganeering by the BJP Members continued.....***

4. 2:24 P.M. **Economic Survey (2014-15):**  
**Sh. Manish Sisodia**, Deputy Chief Minister laid the  
**Economic Survey of Delhi 2014-15.**

***Sloganeering by the BJP Members continued.....***

5. 2:25 P.M. **Papers laid on the Table:**  
**Sh. Satyender Jain**, Minister of Power laid the following  
Reports:-  
i) 12<sup>th</sup> Annual Report of Indraprastha Power Generation  
Company Ltd. for the year 2012-13.  
ii) 12<sup>th</sup> Annual Report of Delhi Transco Ltd. for the year  
2013-14.  
iii) 13<sup>th</sup> Annual Report of Delhi Transco Ltd. for the year  
2013-14.  
iv) 12<sup>th</sup> Annual Report of Delhi Power Company Ltd. for the  
year 2012-13.  
v) 13<sup>th</sup> Annual Report of Delhi Power Co. Ltd. for the year  
2013-14.  
vi) Delhi Electricity Supply Code and Performance  
Standards (Amendment) Resolutions, 2015.

***Sloganeering by the BJP Members continued.....***

6. 2:26 P.M. The Chair stated that several Hon<sup>ble</sup> Members had  
expressed their concern in the introductory meeting of  
Business Advisory Committee held on 15<sup>th</sup> June, 2015 that  
the replies to the matters raised by them under Rule-280 is  
either not provided or given late by the Department  
concerned. It was unanimously decided in the meeting that  
replies to the matters under Rule-280 should be provided  
within 30 days. The Chair requested all the Hon<sup>ble</sup>  
Ministers to direct the departments under their control to  
comply with the decision of the committee.

***Sloganeering by the BJP Members continued.....***

7. 2:29 P.M. **Special Mention (Rule-280):**  
Following Members raised matters under Rule-280 :  
1. Sh. Sahi Ram  
2. Sh. Shiv Charan Goyal

***Sloganeering by the BJP Members continued.....***

8. 2:35 P.M. The Chair requested the Members of BJP to take their seats but they did not relent and continuously disturbed the proceeding of the House.  
The Chair directed the Members of BJP to withdraw from the House for their disorderly conduct and asked the Marshals to carry out his direction.
9. 2:38 P.M. Hon'ble Speaker stated that the Members of BJP were demanding to extend the duration of the session and now they started wasting the floor time by their disorderly conduct.  
The Chair further stated that indecorous behaviour of the Members of BJP forced him to take the hard step of removing them from the service of the House.
10. 2:39 P.M. **Special Mention (Rule-280) Contd....**  
 3. Sh. Nitin Tyagi  
 4. Sh. Kailash Gahlot  
 5. Sh. Kartar Singh Tanwar  
 6. Sh. Sanjeev Jha  
 7. Sh. Hazari Lal Chauhan  
 8. Sh Mahender Goyal  
 9. Sh. Rituraj  
 10. Sh. Jarnail Singh (Rajouri Garden)
11. 3:05 P.M. **Short Duration Discussion:**  
**I. Sh. Madan Lal** initiated discussion on issues related to regularization of unauthorized colonies of Delhi.  
 The Following Members participated in the debate:  
 2. Sh. Somnath Bharti  
 3. Ms. Bhawana Gaur  
 4. Sh. Sanjeev Jha  
 5. Sh. N.D. Sharma
12. 3:45 P.M. **II. Ms. Bhawana Gaur** initiated discussion on the fall in the standard of results of 9<sup>th</sup> Class during the academic year 2014-15.  
 The Following Members participated in the debate:  
 2. Sh. Akhilesh Pati Tripathi  
 3. Sh. Pankaj Pushkar
13. 4:12 P.M. **III. Sh. S.K. Bagga** initiated discussion on issues related to conversion charge levied by the Municipal Corporations of Delhi.  
 The Following Members participated in the debate:  
 2. Sh. Rajesh Rishi  
 3. Ms. Sarita Singh
14. 4:20 P.M. **Sh. Manish Sisodia**, Hon'ble Deputy Chief Minister replied to the discussions.

15. 4:40 P.M. **Consideration and Passing of Bills:**  
**1. Shri Kapil Mishra, Minister of Law & Justice** moved that **“The Delhi Members of Legislative Assembly (Removal of Disqualification) (Amendment) Bill, 2015“ ( Bill No. 06 of 2015)** introduced on 23<sup>rd</sup> June 2015 be taken into consideration.  
The Motion was put to vote and adopted by voice-vote.  
Minister of Law & Justice made a brief statement.  
The Bill was considered clause-wise.  
The Minister of Law & Justice moved that **“The Delhi Members of Legislative Assembly (Removal of Disqualification) (Amendment) Bill, 2015“ (Bill No. 06 of 2015)** introduced on 23<sup>rd</sup> June 2015 be passed.  
The Motion was put to vote and adopted by voice-vote.
16. 4:45 P.M. **2. Shri Manish Sisodia, Deputy Chief Minister** moved that **“The Delhi Urban Shelter Improvement Board (Amendment) Bill, 2015” (Bill No. 04 of 2015)** introduced on 23<sup>rd</sup> June 2015 be taken into consideration.  
The Motion was put to vote and adopted by voice-vote.  
Deputy Chief Minister made a brief statement.  
The Bill was considered clause-wise.  
The Deputy Chief Minister moved that **“The Delhi Urban Shelter Improvement Board (Amendment) Bill, 2015” (Bill No. 04 of 2015)** introduced on 23<sup>rd</sup> June 2015 be passed.  
The Motion was put to vote and adopted by voice-vote.
17. 4:48 P.M. **3. Shri Manish Sisodia, Deputy Chief Minister** moved that **“The Delhi Netaji Subhas University of Technology Bill, 2015” (Bill No. 05 of 2015)** introduced on 23<sup>rd</sup> June 2015 be taken into consideration.  
The Motion was put to vote and adopted by voice-vote.  
Deputy Chief Minister made a brief statement.  
The Bill was considered clause-wise.  
The Deputy Chief Minister moved that **“The Delhi Netaji Subhas University of Technology Bill, 2015” (Bill No. 05 of 2015)** introduced on 23<sup>rd</sup> June 2015 be passed.  
The Motion was put to vote and adopted by voice-vote.
18. 4:52 P.M. **The Chair adjourned the House upto 2.00 PM on Thursday, 25<sup>th</sup> June 2015.**

**Delhi**  
**24<sup>th</sup> June, 2015**

**P.R. Meena**  
**Secretary**